

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH: NAGPUR:

Tr. Application No. 332/87

Shri V.P.Dani and others

Applicants

-VS.-

Union of India
and others.

Respondents.

CORAM: THE HON'BLE MR. L.H.A. REGO MEMBER(A)
THE HON'BLE MR. M.B. MUJUMDAR MEMBER(B)

Appearance:

1. Shri P.T.Trivedi, Advocate for the applicants.
2. Shri Ramesh Darda, Advocate for the respondents-1 to 4.

TRIBUNAL'S ORDER:

Dated: 10-8-1988.

(Per: The Hon'ble Mr. M.B. Mujumdar, Member(J)).

On the last date (i.e., 21-6-1988) the Order shows that Shri Ramesh Darda, learned Counsel for respondents 1 to 4 was directed to issue and serve notices to respondents 4, 11, 12, 18, 20 to 22, 24, 26, 29, 32, 43 to 48 and 52, returnable by to-day. ~~the~~ Letter To-day, Shri Ramesh Darda has filed a/received from the Deputy General Manager(Administration) of the Ordnance Factory, Bhandara, which shows that notices to respondents 18, 20, 21, 22, 24, 29, 32, 46, 47, 48 and 52, are sent to the Factories in which they are now working. However, acknowledgments from the individuals concerned are not yet received. This

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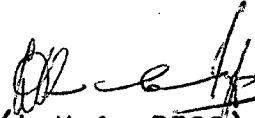
Letter does not show as to what had happened regarding notices sent to respondents Nos.11, 12, 28, 43 to 45. Shri Ramesh Darda may explain the correct position on the next date of hearing. He may also produce the acknowledgments received from the individual respondents concerned.

2. We adjourn the case to 31-10-1988 for enabling the parties to clarify the position regarding service of notices, and for directions.

3. Let a copy of this order be given to Shri Ramesh Darda, learned Advocate for respondents 1 to 4.

4. At about 2.00 p.m., after the above order was passed, we received a Letter from Shri S.K.S. Chauhan, respondent No.32, stating that he will not be able to attend this Tribunal to-day and that he would abide by ^{the} ~~whatever~~ decision of this Tribunal, ⁱⁿ ~~whatever~~ it may be.


(M.B. MUJUMDAR)
MEMBER(J)


(L.H.A. REGO) (O.S.-988)
MEMBER(A)